

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2782**

TO BE ANSWERED ON FRIDAY, 02 DECEMBER, 2016

AGRAHAYANA 11, 1938 (SAKA)

**Action under PMLA**

2782. Dr. Kirit Somaiya:

Will the Minister of FINANCE be pleased to state:

- (a) whether Enforcement Directorate has taken action against many high profile individuals involved in Maharashtra Sadan, Delhi Scam under Prevention of Money Laundering Act (PMLA); and
- (b) if so, the details thereof along with present status thereon?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)

- (a) & (b) Based on FIRs filed by the ACB, Mumbai, Enforcement Directorate registered cases under the provisions of Prevention of Money Laundering Act, 2002 (PMLA) against 53 persons. Assets worth Rs. 157.30 crores have been attached so far. A Prosecution Complaint has also been filed on 30.03.2016 against the accused. During the course of investigation under PMLA, two persons were arrested on 14.03.2016 and 02.02.2016 and are presently under judicial custody.

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